

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 04  
IA No. 377/JPR/2023  
CP No. (IB)- 150/94/JPR/2020  
Under Section 94 of IBC, 2016**

**In the matter of:**

**Shripal Choudhari**

**...Applicant/Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the RP : Nitesh Shrivastava, Adv.  
J.P. Rawat, RP

For the Respondent : Amol Vyas, Adv.

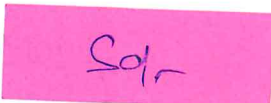
**ORDER**

Heard Mr. Nitesh Shrivastava, Adv. appearing for the RP. Mr. J.P Rawat, RP present in person.

**IA No. 377/JPR/2023**

This application has been filed for submission of report under Section 106 of the IBC, 2016. It is submitted in the application that the Personal Guarantor has not submitted any repayment plan till date of last of filing report with the repayment plan. Applicant also seeks compliance of order dated 22.05.2024. Mr. Amol Vyas, Adv. appearing on behalf of Personal Guarantor receives/ waives formal notice. Copy of the application be served to the PG to CD. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel. List the IA on 02.09.2024.

List the matter on 02.09.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

July 24, 2024